

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4616

ANSWERED ON:25.04.2008

DELIMITATION COMMISSION

Gehlot Shri Thaawar Chand;Kaushal Shri Raghuvir Singh;Verma Shri Ravi Prakash

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) whether the Union Government has decided to conduct next Lok Sabha election as per the Constituencies redrawn by Delimitation Commission;

(b) if so, the details thereof; and

(c) the measures taken by the Union Government in this regard?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

(a), (b) and (c): In pursuance of the second proviso to article 82 and the second proviso to clause (3) of article 170 of the Constitution, a Presidential Order has been issued on the 19th February, 2008 making delimitation Orders effective with immediate effect in 22 States/Union territories, namely, (1) Goa, (2) Pondicherry, (3) Mizoram, (4) Kerala, (5) Rajasthan, (6) West Bengal, (7) Chhattisgarh, (8) Punjab, (9) Maharashtra, (10) Sikkim, (11) Delhi, (12) Gujarat, (13) Orissa, (14) Uttar Pradesh, (15) Uttaranchal, (16) Himachal Pradesh, (17) Haryana, (18) Andhra Pradesh, (19) Madhya Pradesh, (20) Karnataka, (21) Tamil Nadu, and (22) Bihar. In respect of the States of Tripura and Meghalaya the delimitation order has been made effective from 20th March, 2008. In pursuance of section 10A of the Delimitation Act, 2002, the delimitation exercise in respect of the States of Assam, Arunachal Pradesh, Manipur and Nagaland have been deferred vide four Orders dated the 8th February, 2008. Further, section 10B of the said Act nullified the Delimitation Commission's Orders issued with respect to the State of Jharkhand. Thus, the delimitation exercise in respect of all the States except the State of Jammu and Kashmir has been completed. To enable the Election Commission of India to consolidate the delimitation orders and take such other steps as may be required for conduct of future elections in terms of the new delimitation orders, necessary amendments to the Representation of the People Act, 1950 have been made vide the Representation of the People (Amendment) Act, 2008 (10 of 2008) which came into force on the 16th April, 2008.